

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 54360 of 2015

[Arising out of Order-in-Appeal No. 94/CE/APPL-II/Delhi/2015 dated 26.06.2015
passed by the Commissioner (Appeals), Central Excise, Gurgaon]

M/s Skytone Electricals India Ltd.

.....Appellant

Plot No.42-43, Industrial Area, Faridabad,
Haryana-121001

VERSUS

**Commissioner of Central Excise,
Faridabad-I**

.....Respondent

Block D, New CGO Complex, NH-IV, NIT,
Faridabad, Haryana-121001

APPEARANCE:

None for the Appellant

Shri Shantanu Kumar Meena, Authorized Representative for the
Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.60909/2025

DATE OF HEARING: 29.07.2025

DATE OF DECISION: 29.07.2025

P. ANJANI KUMAR:

The appellants have opted for Sabka Vishwa (Legacy Dispute
Resolution) Scheme, 2019 and obtained discharge certificate i.e.
Form-4 on payment of full and final settlement of dues.

2. In view of the above, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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